

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 29**

**C.P.(IB)981/MB/2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES:    **SMALL INDUSTRIES DEVELOPMENT**  
   **BANK OF INDIA V/s HITESH SUBHASH**  
   **PUNJANI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

---

**ORDER**

**C.P.(IB)981/MB/2023**

- 1) **First Call** :        Mr. Narendra Singh, Ld. Counsel for the Petitioner is present. None present for the Respondent/Personal Guarantor, when the matter is called out. Resolution Professional's Report is available on record. Ld. Counsel for the Petitioner submits that despite service of Notice upon the Respondent, by Affixture and despite service of the Report of the Resolution Professional, Respondent/Personal Guarantor, till date, has not filed any Reply in the matter. Hence, this Bench proceeds Respondent *ex parte*. Heard, Ld. Counsel for the Petitioner and perused the material available on record. Reserved for Orders.

- 2) Second Call:** Later on, in the afternoon at 2:30 p.m., one Mr. Amresh B. Sharma appeared and submits that he is the Counsel who is appearing on behalf of the Respondent/Personal Guarantor and in the Morning, he was busy in some other Court and that is the reason why he was not present at the time of First Call. Ld. Counsel for the Respondent/Personal Guarantor further submits that a copy of the Petition has not yet been served upon them. In that view of the matter, the matter is de-reserved and Applicant shall serve a copy of the Petition along with the Report filed by the Resolution Professional upon the Respondent having Residential Address “Flat No. 1306, Katileshwari C.H.S., Mulund CheckNaka, L.B.S. Marg, Mulund, Mumbai, Maharashtra – 400 081.
- 3) Needless to say, Respondent shall file and place on record their Reply well before the adjourned date thereby duly serving a copy to the other side well in advance.**
- 4) Stand over to 14.05.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.**

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**